GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1776
ANSWERED ON:08.03.2010
VIOLATION OF LABOUR LAWS BY CONTRACTORS
Das Gupta Shri Gurudas;Gaikwad Shri Eknath Mahadeo;Siddeswara Shri Gowdar Mallikarjunappa;Yaskhi Shri Madhu Goud

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of labourers/workers including contract labourers/workers who died at commonwealth game sites during the last three years and the current year, year-wise;
- (b) whether the Union Government has received complaints regarding violation of various labour laws by the private contractors involved in the commonwealth projects;
- (c) if so, the details thereof;
- (d) the action taken by the Union Government against the contractors; and
- (e) the further steps taken by the Union Government to protect the interests and improve the living condition of such labourers/workers?

Answer

MINISTER OF STATE FOR LABOUR & EMPLOYMENT (SHRI HARISH RAWAT)

- (a): There were 9 deaths during the year 2008, 11 deaths in the year 2009 and 1 death in 2010.
- (b): No, Madam.
- (c) & (d): Do not arise.
- (e): On receipt of any particular complaint or otherwise also, the inspecting officers conduct inspection of establishments engaged in the site of commonwealth games 2010 under various labour laws. As regards, the living condition of the contract workers engaged in the Commenwealth Games, an awareness programme was launched to make the workers aware of the statutory provisions related to living conditions to the Principal Employers as well as contractor representatives under the Contract Labour (Regulation & Abolition) Act, 1970 and also under Building and Other Construction Workers Act, 1996.